

[24 February, 2003]

RAJYA SABHA

National SC/ST Commission had also recommended to Government to include these communities in the ST list; and

(c) the action, if any, taken by Government to include the above communities in the ST list?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE): (a) The Government of Karnataka, *vide* its letter dated 14.11.1996 had recommended inclusion of the Koli community as a synonym of the Gangamatha community.

(b) No, Sir.

(c) The proposal of the Government of Karnataka has been processed as per the modalities approved for deciding such claims.

Enlisting of communities of Assam in ST list

602. DR. ARUN KUMAR SARMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government propose to enlist certain communities of Assam into the list of Scheduled Tribes;

(b) if so, by when; and

(c) if not, the list of communities which fulfil the criteria for such inclusion and the reasons for which they are not being listed?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE): (a) No, Sir. However, six communities namely Lalung, dimasa, Hajong, Singhpoh, Khampti and Garo have been included in the list of Scheduled Tribes of Assam *vide* the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002, which received the assent of the Hon'ble President on 7th January 2003.

(b) Does not arise.

(c) According to the modalities approved for deciding claims for inclusion, exclusion and other modifications in the list of Scheduled Tribes, none of the communities who have been demanding their inclusion in the list of Scheduled Tribes of Assam was considered eligible.